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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 413/2020

GEETA ARORA @ SONU PUNJABAN Appellant

Through: Mr. Gautam Khazanchi, Mr. Adit S. Pujari, Mr. Pradyuman Kaistha and Mr. Chaitanya Sundriyal, Advs.

versus

THE STATE (NCT) OF DELHI..... RespondentThrough:Ms. Manjeet Arya, APP for the Statewith WSI Pankaj Negi.

CORAM: HON'BLE MR. JUSTICE RAJNISH BHATNAGAR <u>O R D E R</u> 17.11.2021

CRL.M.A. 18272/2021 (for extension of interim suspension)

Counsel for the appellant seeks liberty to withdraw the present application. However, he submits that Jail Superintendent may be directed to ensure that the petitioner remains good health and she may be provided proper medical care, if she needed so. Jail Superintendent is also directed to ensure that in case petitioner is required to be kept in isolation, she may be kept in isolation and, if required, all the gynaecological needs be provided to her. Ordered accordingly.

The application is dismissed as withdrawn.

RAJNISH BHATNAGAR, J

NOVEMBER 17, 2021/ib